

Act, 1955, delegating powers under the said Act to all the State Governments and Union Territory Administrations. [Placed in Library. See No. LT-6995/66]

(2) A copy each of the following Orders issued under sub-clause (xi) of clause (a) of section 2 of the Essential Commodities Act, 1955:—

(i) S.O. 2381 published in Gazette of India dated the 8th August, 1966, declaring Soda ash, Dry cells for Torches and Hurricane lanterns to be essential commodities.

(ii) S.O. 2511 published in Gazette of India dated the 17th August, 1966, amending the Order dated the 14th June, 1966 to declare cycle rickshaw tyres and tubes to be essential commodities.

[Placed in Library. See No. LT-6996/66].

**Shri S. M. Banerjee** (Kanpur): Sir, on this item No. 4, I have a submission to make, I draw your attention to items (i) and (ii) under item No. (2). Item (i) is "S.O. 2381 published in Gazette of India dated the 8th August, 1966 declaring Soda ash, Dry Cells for Torches and Hurricane lanterns to be essential commodities". Item (ii) is "S.O. 2511 published in Gazette of India dated the 17th August, 1966, amending the Order dated the 14th June, 1966 to declare cycle rickshaw tyres and tubes to be essential commodities". I am glad that they have done it. Whenever such items are declared as essential commodities, generally there is a tendency for those items to go underground. I would like to know whether adequate steps have been taken by the Government, before issuing these Gazette Notifications, to see that their stocks remain open and they are sold at reasonable prices?

**Shri Shafi Qureshi**: These items have been brought on the list of essential commodities. Before they have

been brought, it is seen that ample supply is made available and there is no shortage of these things.

CERTIFIED ACCOUNTS OF THE OIL AND NATURAL GAS COMMISSION

**The Deputy Minister in the Ministry of Petroleum and Chemicals (Shri Iqbal Singh)**: Sir, on behalf of Shri Alagesan, I beg to lay on the Table a copy of the Certified Accounts of the Oil and Natural Gas Commission for the year 1964-65 together with the Audit Report thereon, under sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-6997/66].

Rubber (Third Amendment) Rules, 1966

**Shri Shafi Qureshi**: Sir, I beg to lay on the Table a copy of the Rubber (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 1231 in Gazette of India dated the 20th August, 1966, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-6998/66].

12.52 hrs.

ARREST OF MEMBER

(Shri Biren Dutta)

**Mr. Speaker**: I have to inform the House that I have received the following telegram, dated the 1st September, 1966, from the Sub Divisional Magistrate, Agartala:—

"I have the honour to inform you that I have found it my duty in exercise of my power under section 167 of the Code of Criminal Procedure to direct that Shri Biren Dutta Member, Lok Sabha, arrested by Kotwali Police Station under sub-rule (5) of Rule 41 of the Defence of India Rules, 1962, be detained for nine days, for subversive activities and actions likely to endanger the